



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)**MINUTES OF THE NORMS COMMITTEE- IV****MEETING No.** NC/4/MEET/May/202425/3**DATED:** 29/05/2024Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/May/202425/3 dated 29/05/2024 of Norms Committee - IV for the year 2024-25 was held on 29/05/2024 under the Chairmanship of Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	UTTAM JANA,FTDO	DGFT(HQ)
2	Nimesh Singh, Young Professional	DGFT(HQ)
3	NAND Lal, Technical Consultant	DPIIT
4	SHAISH KUMAR, Technical Consultant	DGFT
5	DINESHNARAIN MATHUR, Technical Consultant	DGFT
6	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000024AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. COA report indicating the composition of each type of Export item. 2. The dry rubber content in Natural rubber Latex. 3. The solid content of export items and calculation to arrive the solid content from raw materials used. 4. Current Production /Consumption of raw materials Data duly certified by a Chartered Accountant. 5. Difference in four types of Export items with specifications and end uses. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	2 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000026AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. COA report indicating the composition of each type of Export item. 2. The dry rubber content in Natural rubber Latex. 3. The solid content of export items and calculation to arrive the solid content from raw materials used 4. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant. 5. Difference in four types of Export items with specifications and end uses. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	3 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000031AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. COA report indicating the composition of each type of Export item. 2. The dry rubber content in Natural rubber Latex. 3. The solid content of export items and calculation to arrive the solid content from raw materials used. 4. Current Production /Consumption of raw materials Data duly certified by a Chartered Accountant. 5. Difference in four types of Export items with specifications and end uses. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	4 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000032AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. COA report indicating composition of each type of Export items. 2. The dry rubber content in Natural rubber Latex. 3. The solid content of export items and calculation to arrive the solid content from raw materials used. 4. Current Production /Consumption of raw materials Data duly certified by Chartered Accountant. 5. Difference in four types of Export items with specifications and end uses. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	5 / NC/4/MEET/May/202425/3
----------	----------------------------

Case Status	Case Deferred
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000181AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. Manufacturing process of making export product. 2. Difference between export and import items. 3. End use of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	6 / NC/4/MEET/May/202425/3												
Case Status	Case Approved												
Party Name	VISHAKHA GLASS PRIVATE LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024												
HQ File Number	HQRNORM APPLY 00005106AM24												
RA File Number	NA												
Licence No and Date	NA												
Norms Committee Decision:													
The committee considered the case as per agenda and decided to ratify the norms as under:-													
Export Item; SOLAR GLASS (Toughened) (2273 MM x 1128 MM, Thickness 3.2 MM ± 0.2 MM, 1 Nos = 20.4 KG ± 0.2 KG),													
Qty.: 1 MT													
Import items:													
<table><tr><th>S. No.</th><th>Item Description</th><th>Qty. recommended</th></tr><tr><td>1</td><td>Quartz</td><td>346.838 Kg</td></tr><tr><td>2</td><td>Silica sand</td><td>346.839 Kg</td></tr><tr><td>3</td><td>Dolomite</td><td>97.500 kg</td></tr></table>		S. No.	Item Description	Qty. recommended	1	Quartz	346.838 Kg	2	Silica sand	346.839 Kg	3	Dolomite	97.500 kg
S. No.	Item Description	Qty. recommended											
1	Quartz	346.838 Kg											
2	Silica sand	346.839 Kg											
3	Dolomite	97.500 kg											

4	Limestone	154.700 kg
5	Soda ash - Dense	319.265 kg
6	Sodium nitrate	6.500 kg
7	Sodium sulphate	3.90 kg
8	Aluminum hydroxide	11.700 kg
9	Sodium Antimonate	7.150 kg
10	Anti-reflective Coating liquid	4.400 kg
11	Furnace oil	Fuel deleted by the firm,
12	LPG	Fuel deleted by the firm,
13	C-edge diamond grinding wheel 7200 MM	Consumable item deleted,
14	C-edge diamond grinding wheel 7200 MM	Consumable item deleted,
15	Corner cut wheel	Consumable item deleted,

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

Case No.	7 / NC/4/MEET/May/202425/3
Case Status	Case Rejected
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00000514AM25
RA File Number	NA

Licence No and Date	NA
Norms Committee Decision: The committee considered the review application after going through the documents submitted by the firm and decided to reject the review application as there was no justification for enhancement of import quantity provided by the firm and hence, Status quo may be maintained	

Case No.	8 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	RAJ PETRO SPECIALITIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM REVIW00006449AM24		
RA File Number	NA		
Licence No and Date	0310780071/30/04/2014		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
BLENDED PERFORMANCE ADDITIVE FOR LUBRICATING OIL	1.0 Kg	Hitec 8799b Additives for Lubricating Oil	1.02 Kg/Kg content in export
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			
NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.			
2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.			

Case No.	9 / NC/4/MEET/May/202425/3		
Case Status	Case Deferred		
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM REVIW00007043AM24		
RA File Number	039404000412 AM16		
Licence No and	0310798807/10/09/2015		

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the representative of the firm did not appear for a Personal hearing as they requested for another date for a personal hearing vide email dated 27.05.2024. Hence, the committee decided to defer the case	

Case No.	10 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00007042AM24
RA File Number	039404000409 AM18
Licence No and Date	0310815652/08/09/2017
Norms Committee Decision: The committee considered the case as per the agenda and noted that the representative of the firm did not appear for a Personal hearing as they requested for another date for a personal hearing vide email dated 27.05.2024. Hence, the committee decided to defer the case.	

Case No.	11 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000180AM25
RA File Number	NA
Licence No and Date	0310820994/15/05/2018
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. Manufacturing process of making export product. 2. Difference between export and import items. 3. End use of export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	12 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024

HQ File Number	HQRNORM REVIW00007044AM24
RA File Number	039404000524 AM19
Licence No and Date	0310824225/04/10/2018
Norms Committee Decision: The committee considered the case as per the agenda and noted that the representative of the firm did not appear for a Personal hearing as they requested for another date for a personal hearing vide email dated 27.05.2024. Hence, the committee decided to defer the case.	

Case No.	13 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	GREENLAM INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM REVIW00008624AM24		
RA File Number	052304000367 AM19		
Licence No and Date	0510408644/27/11/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as on One Time basis under:-			
FOR EXPORT ITEM NO. 01: LAMINATED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 826 MM} {+/- 10% FOR ALL}			
QUANTITY:	1226.000 NOS.		
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 830 MM (+/- 10% FOR ALL)})	1,226.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	2,452.000	NOS.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	2.942	CBM
4	GLUE-D3	1,025.672	KGS.
5	HOTMELT	176.176	KGS.

FOR EXPORT ITEM NO. 02: LAMINATED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 926 MM} {+/- 10% FOR ALL}

QUANTITY: 1238.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 930 MM (+/- 10% FOR ALL)}	1,238.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	2,476.000	NOS.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	2.971	CBM
4	GLUE-D3	1,155.302	KGS.
5	HOTMELT	177.901	KGS.

FOR EXPORT ITEM NO. 03: LAMINATED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 730 MM} {+/- 10% FOR ALL}

QUANTITY: 1238.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	1,238.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	2,476.000	NOS.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/-	2.971	CBM

10%)

4	GLUE-D3	920.824	KGS.
5	HOTMELT	177.901	KGS.

FOR EXPORT ITEM NO. 04:

LAMINATED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 630 MM} {+/- 10% FOR ALL}

QUANTITY

825.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	825.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	1,650.000	NOS.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	1.980	CBM
4	GLUE-D3	533.940	KGS.
5	HOTMELT	118.553	KGS.

FOR EXPORT ITEM NO. 05:

LAMINATED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 530 MM} {+/- 10% FOR ALL}

QUANTITY

413.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	413.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	413.000	NOS.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.991	CBM
4	GLUE-D3	227.398	KGS.
5	HOTMELT	59.348	KGS.
FOR EXPORT ITEM NO. 06:		LAMINATED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 426 MM} {+/- 10% FOR ALL}	
QUANTITY		413.000 NOS.	
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	413.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	413.000	NOS.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.991	CBM
4	GLUE-D3	185.933	KGS.
5	HOTMELT	59.348	KGS.

FOR EXPORT ITEM NO. 07: LAMINATED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 956 MM} {+/- 10% FOR ALL}

QUANTITY 330.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2350 MM X 980 MM (+/- 10% FOR ALL)}	330.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	660.000	NOS.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.792	CBM
4	GLUE-D3	317.493	KGS.
5	HOTMELT	47.421	KGS.

FOR EXPORT ITEM NO. 08: LAMINATED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 826 MM} {+/- 10% FOR ALL}

QUANTITY: 413.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 830 MM (+/- 10% FOR ALL)}	413.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	826.000	NOS.

3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	1,502.164	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	1.239	CBM
5	GLUE-D3	725.558	KGS.
6	HOTMELT	72.853	KGS.
FOR EXPORT ITEM NO. 09: LAMINATED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 926 MM} {+/- 10% FOR ALL}			
QUANTITY:		248.000 NOS.	
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY UOM	
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 930 MM (+/- 10% FOR ALL)}	248.000 NOS.	
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	496.000 NOS.	
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	1,006.186 SQM.	
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.744 CBM	
5	GLUE-D3	485.981 KGS.	
6	HOTMELT	43.747 KGS.	
FOR EXPORT ITEM NO. 10: LAMINATED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 730 MM} {+/- 10% FOR ALL}			

QUANTITY:		413.000 NOS.
Import Items:		
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL) }	413.000 NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	826.000 NOS.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	1,335.642 SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	1.239 CBM
5	GLUE-D3	645.106 KGS.
6	HOTMELT	72.853 KGS.
FOR EXPORT ITEM NO. 11: LAMINATED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 630 MM} {+/- 10% FOR ALL}		
QUANTITY:		413.000 NOS.
Import Items:		
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL) }	413.000 NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	826.000 NOS.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	1,162.182 SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	1.239 CBM

5	GLUE-D3	561.350 KGS.
6	HOTMELT	72.853 KGS.

FOR EXPORT ITEM NO. 12: LAMINATED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 530 MM} {+/- 10% FOR ALL}

QUANTITY: 413.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	413.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	826.000	NOS.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	988.722	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	1.239	CBM
5	GLUE-D3	477.552	KGS.
6	HOTMELT	72.853	KGS.

FOR EXPORT ITEM NO. 13: LAMINATED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 426 MM} {+/- 10% FOR ALL}

QUANTITY: 413.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	413.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	826.000	NOS.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	808.324	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	1.239	CBM
5	GLUE-D3	390.409	KGS.
6	HOTMELT	72.853	KGS.
FOR EXPORT ITEM NO. 14:		LAMINATED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 956 MM} {+/- 10% FOR ALL}	
QUANTITY:		248.000 NOS.	
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2350 MM X 980 MM (+/- 10% FOR ALL)}	413.000	NOS.
2	DECORATIVE LAMINATES (THICKNESS: 0.50 MM +/- 10%)	826.000	NOS.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	1,727.662	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	1.239	CBM

5	GLUE-D3	834.467	KGS.
6	HOTMELT	72.853	KGS.

FOR EXPORT ITEM NO. 15: VENEERED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 826 MM} {+/- 10% FOR ALL}

QUANTITY: 248.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 830 MM (+/- 10% FOR ALL)}	248.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	1,097.177	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.595	CBM
4	GLUE-D3	207.477	KGS.
5	HOTMELT	35.638	KGS.
6	HYDRO UV PRIMER	23.213	KGS.
7	UV TOP COAT (30%) GLOSS	16.294	KGS.
8	UV SEALER STANDARD	40.746	KGS.
9	UV FILLER	50.914	KGS.

FOR EXPORT ITEM NO. 16: VENEERED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 926 MM} {+/- 10% FOR ALL}

QUANTITY:		248.000 NOS.	
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 930 MM (+/- 10% FOR ALL) }	248.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	1,230.006	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.595	CBM
4	GLUE-D3	231.434	KGS.
5	HOTMELT	35.638	KGS.
6	HYDRO UV PRIMER	26.015	KGS.
7	UV TOP COAT (30%) GLOSS	18.104	KGS.
8	UV SEALER STANDARD	45.235	KGS.
9	UV FILLER	56.544	KGS.
FOR EXPORT ITEM NO. 17:		VENEERED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 730 MM} {+/- 10% FOR ALL}	
QUANTITY:		248.000 NOS.	
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/-	248.000	NOS.

10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}

2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	969.655	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.595	CBM
4	GLUE-D3	184.462	KGS.
5	HOTMELT	35.638	KGS.
6	HYDRO UV PRIMER	20.510	KGS.
7	UV TOP COAT (30%) GLOSS	14.558	KGS.
8	UV SEALER STANDARD	36.431	KGS.
9	UV FILLER	45.533	KGS.

FOR EXPORT ITEM NO. 18: VENEERED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 630 MM} {+/- 10% FOR ALL}

QUANTITY: 165.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	165.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	556.760	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.396	CBM
4	GLUE-D3	106.788	KGS.

5	HOTMELT	23.711	KGS.
6	HYDRO UV PRIMER	11.781	KGS.
7	UV TOP COAT (30%) GLOSS	8.498	KGS.
8	UV SEALER STANDARD	21.236	KGS.
9	UV FILLER	26.549	KGS.

FOR EXPORT ITEM NO. 19: VENEERED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 530 MM} {+/- 10% FOR ALL}

QUANTITY; 83.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL) }	83.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	235.612	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.199	CBM
4	GLUE-D3	45.700	KGS.
5	HOTMELT	11.927	KGS.
6	HYDRO UV PRIMER	4.980	KGS.
7	UV TOP COAT (30%) GLOSS	3.669	KGS.
8	UV SEALER STANDARD	9.180	KGS.

9	UV FILLER	11.471	KGS.
FOR EXPORT ITEM NO. 20: VENEERED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 426 MM} {+/- 10% FOR ALL}			
QUANTITY:		83.000 NOS.	
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	83.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	189.381	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.199	CBM
4	GLUE-D3	37.367	KGS.
5	HOTMELT	11.927	KGS.
6	HYDRO UV PRIMER	4.009	KGS.
7	UV TOP COAT (30%) GLOSS	3.046	KGS.
8	UV SEALER STANDARD	7.611	KGS.
9	UV FILLER	9.520	KGS.
FOR EXPORT ITEM NO. 21: VENEERED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 956 MM} {+/- 10% FOR ALL}			
QUANTITY:		66.000 NOS.	

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2350 MM X 980 MM (+/- 10% FOR ALL) }	66.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	337.940	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.158	CBM
4	GLUE-D3	63.499	KGS.
5	HOTMELT	9.484	KGS.
6	HYDRO UV PRIMER	7.148	KGS.
7	UV TOP COAT (30%) GLOSS	4.957	KGS.
8	UV SEALER STANDARD	12.395	KGS.
9	UV FILLER	15.497	KGS.

FOR EXPORT ITEM NO. 22: VENEERED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 826 MM} {+/- 10% FOR ALL}

QUANTITY: 83.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
--------	-------------------------	----------	-----

1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 830 MM (+/- 10% FOR ALL)}	83.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	367.200	SQM.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	301.888	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.249	CBM
5	GLUE-D3	131.929	KGS.
6	HOTMELT	14.641	KGS.
7	HYDRO UV PRIMER	7.769	KGS.
8	UV TOP COAT (30%) GLOSS	5.553	KGS.
9	UV SEALER STANDARD	13.878	KGS.
10	UV FILLER	17.347	KGS.
FOR EXPORT ITEM NO. 23: VENEERED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 926 MM} {+/- 10% FOR ALL}			
QUANTITY: 50.000 NOS.			
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 930 MM (+/- 10% FOR ALL)}	50.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	247.985	SQM.

3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	202.860	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.150	CBM
5	GLUE-D3	88.650	KGS.
6	HOTMELT	8.820	KGS.
7	HYDRO UV PRIMER	5.245	KGS.
8	UV TOP COAT (30%) GLOSS	3.705	KGS.
9	UV SEALER STANDARD	9.265	KGS.
10	UV FILLER	11.580	KGS.

FOR EXPORT ITEM NO. 24: VENEERED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 730 MM} {+/- 10% FOR ALL}

QUANTITY: 83.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL) }	83.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	324.522	SQM.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	268.422	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.249	CBM

5	GLUE-D3	117.304	KGS.
6	HOTMELT	14.641	KGS.
7	HYDRO UV PRIMER	6.864	KGS.
8	UV TOP COAT (30%) GLOSS	4.972	KGS.
9	UV SEALER STANDARD	12.433	KGS.
10	UV FILLER	15.538	KGS.

FOR EXPORT ITEM NO. 25: VENEERED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 630 MM} {+/- 10% FOR ALL}

QUANTITY: 83.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL) }	83.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	280.067	SQM.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	233.562	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.249	CBM
5	GLUE-D3	102.065	KGS.
6	HOTMELT	14.641	KGS.

7	HYDRO UV PRIMER	5.926	KGS.
8	UV TOP COAT (30%) GLOSS	4.374	KGS.
9	UV SEALER STANDARD	10.923	KGS.
10	UV FILLER	13.654	KGS.

FOR EXPORT ITEM NO. 26: VENEERED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 530 MM} {+/- 10% FOR ALL}

QUANTITY: 83.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL) }	83.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	235.612	SQM.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	198.702	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.249	CBM
5	GLUE-D3	86.835	KGS.
6	HOTMELT	14.641	KGS.
7	HYDRO UV PRIMER	4.980	KGS.
8	UV TOP COAT (30%) GLOSS	3.768	KGS.
9	UV SEALER STANDARD	9.421	KGS.

10	UV FILLER	11.778	KGS.
FOR EXPORT ITEM NO. 27: VENEERED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 426 MM} {+/- 10% FOR ALL}			
QUANTITY:		83.000 NOS.	
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL) }	83.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	189.381	SQM.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	162.448	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.249	CBM
5	GLUE-D3	70.990	KGS.
6	HOTMELT	14.641	KGS.
7	HYDRO UV PRIMER	4.009	KGS.
8	UV TOP COAT (30%) GLOSS	3.146	KGS.
9	UV SEALER STANDARD	7.852	KGS.
10	UV FILLER	9.819	KGS.
FOR EXPORT ITEM NO. 28: VENEERED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 956 MM} {+/- 10% FOR ALL}			

QUANTITY: 50.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2350 MM X 980 MM (+/- 10% FOR ALL)}	50.000	NOS.
2	WOOD VENEER (THICKNESS: 0.50 MM +/- 10%)	256.015	SQM.
3	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	209.160	SQM.
4	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.150	CBM
5	GLUE-D3	91.405	KGS.
6	HOTMELT	8.820	KGS.
7	HYDRO UV PRIMER	5.415	KGS.
8	UV TOP COAT (30%) GLOSS	3.815	KGS.
9	UV SEALER STANDARD	9.535	KGS.
10	UV FILLER	11.920	KGS.

FOR EXPORT ITEM NO. 29: PRIMED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 826 MM} {+/- 10% FOR ALL}

QUANTITY; 220.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
--------	-------------------------	----------	-----

1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 830 MM (+/- 10% FOR ALL)}	220.000	NOS.
2	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.528	CBM
3	GLUE-D3	202.444	KGS.
4	HOTMELT	31.614	KGS.
5	WATERBASE PRIMER 1-K WHITE	36.498	KGS.
6	DESIGN PAPER(Width 1000MM & 330 GSM	924.000	MTR.

FOR EXPORT ITEM NO. 30: PRIMED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 926 MM} {+/- 10% FOR ALL}

QUANTITY: 220.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 930 MM (+/- 10% FOR ALL)}	220.000	NOS.
2	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.528	CBM
3	GLUE-D3	225.830	KGS.
4	HOTMELT	31.614	KGS.
5	WATERBASE PRIMER 1-K WHITE	36.498	KGS.
6	DESIGN PAPER (Width 1000MM & 330 GSM	924.000	MTR.

FOR EXPORT ITEM NO. 31: PRIMED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 730 MM} {+/- 10% FOR ALL}

QUANTITY; 220.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	220.000	NOS.
2	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.528	CBM
3	GLUE-D3	180.004	KGS.
4	HOTMELT	31.614	KGS.
5	WATERBASE PRIMER 1-K WHITE	36.498	KGS.
6	DESIGN PAPER (Width 1000MM & 330 GSM)	924.000	MTR.

FOR EXPORT ITEM NO. 32: PRIMED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 630 MM} {+/- 10% FOR ALL}

QUANTITY; 55.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
--------	-------------------------	----------	-----

1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	55.000	NOS.
2	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.132	CBM
3	GLUE-D3	39.155	KGS.
4	HOTMELT	7.904	KGS.
5	WATERBASE PRIMER 1-K WHITE	9.125	KGS.
6	DESIGN PAPER (Width 1000MM & 330 GSM)	231.000	MTR.

FOR EXPORT ITEM NO. 33: PRIMED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 530 MM} {+/- 10% FOR ALL}

QUANTITY; 44.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	44.000	NOS.
2	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.106	CBM
3	GLUE-D3	26.651	KGS.
4	HOTMELT	6.323	KGS.
5	WATERBASE PRIMER 1-K WHITE	7.300	KGS.
6	DESIGN PAPER(Width 1000MM & 330 GSM)	92.400	MTR.

FOR EXPORT ITEM NO. 34: PRIMED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 426 MM} {+/- 10% FOR ALL}

QUANTITY: 11.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	11.000	NOS.
2	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.026	CBM
3	GLUE-D3	5.447	KGS.
4	HOTMELT	1.581	KGS.
5	WATERBASE PRIMER 1-K WHITE	1.825	KGS.
6	DESIGN PAPER(Width 1000MM & Relevant GSM)	23.100	MTR.

FOR EXPORT ITEM NO. 35: PRIMED DOOR LEAF {THICKNESS 44.00 MM, LENGTH: 2,060 MM, WIDTH: 956 MM} {+/- 10% FOR ALL}

QUANTITY: 44.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2350 MM X 980 MM (+/- 10% FOR ALL)}	44.000	NOS.
2	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.106	CBM

3	GLUE-D3	46.565	KGS.
4	HOTMELT	6.323	KGS.
5	WATERBASE PRIMER 1-K WHITE	7.300	KGS.
6	DESIGN PAPER (width 1000 MM and 330 GSM)	184.800	MTR.

FOR EXPORT ITEM NO. 36: PRIMED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 826 MM} {+/- 10% FOR ALL}

QUANTITY: 55.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 830 MM (+/- 10% FOR ALL) }	55.000	NOS.
2	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	200.046	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.165	CBM
4	GLUE-D3	50.611	KGS.
5	HOTMELT	9.702	KGS.
6	WATERBASE PRIMER 1-K WHITE	11.198	KGS.
7	DESIGN PAPER(width 1000 MM and 330 GSM)	231.000	MTR.

FOR EXPORT ITEM NO. 37: PRIMED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 926 MM} {+/- 10% FOR ALL}

QUANTITY: 33.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 930 MM (+/- 10% FOR ALL)}	33.000	NOS.
2	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	133.888	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.099	CBM
4	GLUE-D3	33.875	KGS.
5	HOTMELT	5.821	KGS.
6	WATERBASE PRIMER 1-K WHITE	6.719	KGS.
7	DESIGN PAPER(width 1000 MM and 330 GSM)	138.600	MTR.

FOR EXPORT ITEM NO. 38: PRIMED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 730 MM} {+/- 10% FOR ALL}

QUANTITY: 55.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	55.000	NOS.
2	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	177.870	SQM.

3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.165	CBM
4	GLUE-D3	45.001	KGS.
5	HOTMELT	9.702	KGS.
6	WATERBASE PRIMER 1-K WHITE	11.198	KGS.
7	DESIGN PAPER(width 1000 MM and 330 GSM)	231.000	MTR.

FOR EXPORT ITEM NO. 39: PRIMED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 630 MM} {+/- 10% FOR ALL}

QUANTITY: 55.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) { BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL) }	55.000	NOS.
2	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	154.770	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.165	CBM
4	GLUE-D3	39.155	KGS.
5	HOTMELT	9.702	KGS.
6	WATERBASE PRIMER 1-K WHITE	11.198	KGS.
7	DESIGN PAPER(width 1000 MM and 330 GSM)	231.000	MTR.

FOR EXPORT ITEM NO. 40: PRIMED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 530 MM} {+/- 10% FOR ALL}

QUANTITY: 55.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	55.000	NOS.
2	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	131.670	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.165	CBM
4	GLUE-D3	33.314	KGS.
5	HOTMELT	9.702	KGS.
6	WATERBASE PRIMER 1-K WHITE	11.198	KGS.
7	DESIGN PAPER(width 1000 MM and 330 GSM)	115.500	MTR.

FOR EXPORT ITEM NO. 41: PRIMED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 426 MM} {+/- 10% FOR ALL}

QUANTITY: 11.000 NOS.

Import Items:

S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2080 MM X 730 MM (+/- 10% FOR ALL)}	11.000	NOS.
2	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	21.529	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.033	CBM
4	GLUE-D3	5.447	KGS.
5	HOTMELT	1.940	KGS.
6	WATERBASE PRIMER 1-K WHITE	2.240	KGS.
7	DESIGN PAPER(width 1000 MM and 330 GSM)	23.100	MTR.
FOR EXPORT ITEM NO. 42: PRIMED DOOR LEAF {THICKNESS 54.00 MM, LENGTH: 2,060 MM, WIDTH: 956 MM} {+/- 10% FOR ALL}			
QUANTITY;		22.000 NOS.	
Import Items:			
S. NO.	IMPORT ITEM DESCRIPTION	QUANTITY	UOM
1	PLAIN PARTICLE BOARDS OF WOOD (THICKNESS: 44 MM +/- 10%) {BOARD SIZE: 2350 MM X 980 MM (+/- 10% FOR ALL)}	22.000	NOS.
2	MEDIUM DENSITY FIBRE (MDF) BOARD (THICKNESS: 5.00 MM +/- 10%)	92.030	SQM.
3	HARDWOOD LUMBER (FOR LIPPING) (THICKNESS: 25 MM +/- 10%)	0.066	CBM
4	GLUE-D3	23.283	KGS.

5	HOTMELT	3.881	KGS.
6	WATERBASE PRIMER 1-K WHITE	4.479	KGS.
7	DESIGN PAPER(width 1000 MM and 330 GSM)	92.400	MTR.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	14 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	ACADIAN SEAPLANTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00008184AM24
RA File Number	039404000862 AM19
Licence No and Date	0310826364/14/01/2019
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	15 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DEVIDAYAL CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000179AM25
RA File Number	NA
Licence No and Date	0310826471/18/01/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024	
1. Manufacturing process of making export product. 2. Difference between export and import item. 3. End use of export item.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	16 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	018305000043AM20
RA File Number	039404001105 AM19
Licence No and Date	0310828439/22/04/2019

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item 1: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +-10%) (Cut Size width less than 200 MM)-total qty. :4200 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 2: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +-10%) (Cut Size width less than 200 MM)-total qty. :4200 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 3: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :4200 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 4: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :4200 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
--------	------------------	----------------------

1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper
---	---	-----------------------------

Export item 5: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :4200 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 6: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :9800 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 7: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :9800 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 8: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :9800 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 9: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :9800 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 10: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :9800 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 40 to 150 GSM +/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

Case No.	17 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	GANGA RASAYANIE PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00008311AM24
RA File Number	039404000815 AM20
Licence No and Date	0310834292/17/01/2020
Norms Committee Decision: The committee considered the review application after going through the documents submitted by the firm and decided to amend the description of export item from Aromatic Solvent (Garasol 200) to Aromatic Solvent (Garasol 200/ Aquasol 200). NOTE: All other condition will remain same. 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable. 2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	18 / NC/4/MEET/May/202425/3	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024	
HQ File Number	HQRNORM REVIW00004086AM23	
RA File Number	052404000386 AM21	
Licence No and Date	0510415672/28/10/2020	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Items; MODIFIED CLAY (moisture content of 0.7%)		
Quantity: 680400.0 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg

2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg
---	--	----------

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	19 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00004085AM23
RA File Number	05AA04023685 AM21
Licence No and Date	0511000765/13/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items; MODIFIED CLAY (moisture content of 0.7%)

Quantity: 907200.0 Kg

Import Items:

S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	20 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00004501AM24
RA File Number	03AA04017509 AM21
Licence No and Date	0311000825/19/01/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/brands) for Automotive/Engine/Others) density @88% per LTR content 85% +/- 2% Base oil & Additives content 15% +/- 2%))	1 Kg	Base Oil of Relevant specification	0.85 Kg
		Relevant Additives	0.15 kg
Packing Material 4 LITERS CAPACITY NISSAN BRAND PLASTIC CANS IN GOLD/SILVER COLOUR(Packing Material)	72000.0 Numbers	Packing Material 4 LITERS CAPACITY NISSAN BRAND PLASTIC CANS IN GOLD SILVER COLOUR	Net to Net

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	21 / NC/4/MEET/May/202425/3
Case Status	Case Approved

Party Name	DEVHARSH INFOTECH PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024	
HQ File Number	HQRNORM APPLY 00074191AM21	
RA File Number	03AA04020372 AM21	
Licence No and Date	0311001233/01/02/2021	
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item 1: Thermal Coated paper self-copy paper printed/unprinted in Roll forms or not 50 to 150 GSM+/-10% (width of the roll Less than 200 mm)(Cut Size width less than 200 MM)-total Export qty. : 100000.0 Kg Quantity: 1kg. Import item:		
S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200mm upto 800mm) 50 to 150 GSM +/-10%	1.005 kg/kg of Export paper
Note: GSM of Import and export should match with each other. Export item 2: Thermal Coated paper self-copy paper printed/ unprinted in Roll forms or not 50 to 150 GSM+/-10% (Unprinted Thermal Rolls) (Cut to Size width less than 200 MM)-total export qty. : 175000.0 Kg Quantity: 1kg. Import item:		
S. No.	Item Description	Quantity Recommended

1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 50 to 150 GSM +/-10%	1.005 kg/kg of Export paper
---	--	-----------------------------

Note: GSM of Import and export should match with each other.

1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	22 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00084198AM21
RA File Number	03AA04013045 AM21
Licence No and Date	0311000388/15/02/2021

Norms Committee Decision:

Thermal Coated paper self-copy paper printed/unprinted in Roll forms or not, 50 to 150 GSM+/-10% Printed Thermal Rolls (Cut to Size width less than 200 MM)-total Export qty. : 75,000.0 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls 50 to 150 GSM+/-10%(size 200 mm upto 800 mm)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 2: Thermal Coated paper self-copy paper unprinted in Roll forms or not, 50 to 150 GSM+/-10%
Unprinted Thermal Rolls (Cut to Size width less than 200 MM)-total export qty. : 75000.0 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (size 200 mm upto 800 mm) 50 to 150 GSM +/-10%	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	23 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00004359AM23
RA File Number	05AA04043783 AM21
Licence No and Date	0511002051/01/04/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items; MODIFIED CLAY (moisture content of 0.7%)

Quantity: 2109240.0 Kg

Import Items:

S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	24 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00006853AM22
RA File Number	03AA04027296 AM21
Licence No and Date	0311002316/08/04/2021

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to call for information on the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. As per the chemistry given by the firm the export product is Magnesium Saligenin whereas the export product as per license is Magnesium Phenate. Please explain the discrepancy.
2. Specification of Diluent Oil (STHO/SQYM)

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	25 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	TMS ALOXIN GLOBAL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00019529AM22
RA File Number	34AA04000401 AM22
Licence No and	3411000446/15/04/2021

Date	
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item: Alumina Calcined Qty.: 1 kg Import item: Aluminium hydroxide Qty.: 1.2346 kg NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable. 2. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	

Case No.	26 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	MEHTA STONE CONSORTIUM		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM REVIW00000472AM25		
RA File Number	05AA04006728 AM22		
Licence No and Date	0511002300/26/04/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Article of Carbon Fibre(Article of Carbon Fibre (Article of Stone)) (Consisting of Double side PE foam)	10000.0 SQM	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT	10500 SQM
Wooden Panel(Wooden Panel) (Consisting of Double side PE foam)	10000.0 SQM	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT	10500 SQM

IRON METAL PANEL(IRON METAL PANEL) (Consisting of Double side PE foam)	7000.0 SQM	DOUBLE SIDE PE FOAM TAPE WITH ACRYLIC SOLVENT	7350 SQM
---	------------	---	----------

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

2 RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	27 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00004499AM24
RA File Number	03AA04014921 AM22
Licence No and Date	0311004036/25/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/brands) for Automotive/Engine/Others) density @88% per LTR content 85% +/- 2% Base oil & Additives content 15% +/- 2%))	1 Kg	Base Oil of Relevant specification	0.85 Kg
		Relevant Additives	0.15 kg
Packing Material 4 LITERS CAPACITY NISSAN BRAND PLASTIC CANS IN GOLD/SILVER COLOUR FOR EXPORT ITEM(Packing Material)	37500.0 Numbers	Packing Material 4 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY)	Net to Net
Packing Material 1 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP FOR EXPORT	50000.0 Numbers	Packing Material 1 LTR NISSAN GOLD/SILVER PLASTIC CAN WITH GOLD/SILVER CAP (EMPTY)	Net to Net

ITEM(Packing Material)			
------------------------	--	--	--

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	28 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM APPLY 00107031AM22		
RA File Number	08AA04006057 AM22		
Licence No and Date	0811001665/04/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Product 1000 (COCONUT FATTY ACID ETHOXYLATE) (With 10 Moles of Ethylene Oxide)	100000.0 Kg	distilled coconut fatty acid	Not allowed
		Ethylene Oxide	67900.0 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	29 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	PROEC ENERGY LIMITED		

Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024	
HQ File Number	HQRNORM REVIW00000307AM24	
RA File Number	05AA04031302 AM22	
Licence No and Date	0511003251/21/06/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Items; MODIFIED CLAY (moisture content of 0.7%)		
Quantity: 1134000.0 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg
NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	30 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00182644AM22
RA File Number	03AA04057802 AM22
Licence No and Date	0311006888/13/09/2021
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to call for information of the following deficiencies	

in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. As per the chemistry given by the firm the export product is Magnesium Saligenin whereas the export product as per license is Magnesium Phenate. Please explain the discrepancy.
2. Specification of Diluent Oil (STHO/SQYM)

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	31 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00004084AM23
RA File Number	05AA04081661 AM22
Licence No and Date	0511004760/15/09/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Items; MODIFIED CLAY (moisture content of 0.7%)

Quantity: 1134000.0 Kg

Import Items:

S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	32 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00210132AM22
RA File Number	039404000739 AM20
Licence No and Date	0311007647/12/10/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the representative of the firm did not appear for a Personal hearing as they requested for another date for a personal hearing vide email dated 27.05.2024. Hence, the committee decided to defer the case.	

Case No.	33 / NC/4/MEET/May/202425/3												
Case Status	Case Approved												
Party Name	GULF OIL LUBRICANTS INDIA LIMITED												
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024												
HQ File Number	HQRNORM REVIW00004500AM24												
RA File Number	03AA040121913 AM22												
Licence No and Date	0311008648/17/11/2021												
Norms Committee Decision:													
The committee considered the case as per agenda and decided to ratify the norms as under:-													
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Quantity</td></tr><tr><td rowspan="2">Lubricants (Asstd grades/brands) for Automotive/Engine/Others) density @88% per LTR content 85% +/- 2% Base oil & Additives content 15% +/- 2%))</td><td rowspan="2">1 Kg</td><td>Base Oil of Relevant specification</td><td>0.85 Kg</td></tr><tr><td>Relevant Additives</td><td>0.15 kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	Lubricants (Asstd grades/brands) for Automotive/Engine/Others) density @88% per LTR content 85% +/- 2% Base oil & Additives content 15% +/- 2%))	1 Kg	Base Oil of Relevant specification	0.85 Kg	Relevant Additives	0.15 kg
Export Item	Quantity	Import item	Quantity										
Lubricants (Asstd grades/brands) for Automotive/Engine/Others) density @88% per LTR content 85% +/- 2% Base oil & Additives content 15% +/- 2%))	1 Kg	Base Oil of Relevant specification	0.85 Kg										
		Relevant Additives	0.15 kg										
NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.													
RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.													
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE													

Case No.	34 / NC/4/MEET/May/202425/3
----------	-----------------------------

Case Status	Case Approved
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00280331AM22
RA File Number	03AA040125865 AM22
Licence No and Date	0311009320/09/12/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
HOTMELT ADHESIVE ULTIMA 2000(NET CONTENT RELEVANT TACKIFIER OR HYDROCARBON RESIN 43077.120 KG PARAFIN WAX OR SASSOL WAX 29538.560 KG AND POLYOLEFIN PLATOMER AFFINITY 55384.320 KG)	128000.0 Kg	RELEVANT TACKIFIER RESIN / PETROLEUM HYDROCARBON RESIN	43938.0 Kg
		RELEVANT PARAFFIN WAX SASOL WAX SARA WAX	30129.0 Kg
		POLYOLEFIN PLASTOMER AFFINITY (Olefin Block Copolymer)	56492.0 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	35 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00007089AM24
RA File Number	NA
Licence No and Date	0311009527/16/12/2021
Norms Committee Decision:	

The committee considered the case as per agenda and noted that the case was already approved in meeting no. 1 dated 18.05.2024. Hence, the committee decided to mark the case as approved.

Case No.	36 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00332462AM22
RA File Number	03AX04000934 AM22
Licence No and Date	0311010900/27/01/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item 1: Thermal coated paper self-copy paper printed/unprinted in Roll form or not(50 to 150 GSM(cut to size, width of the roll Less than 200 mm) PRINTED THERMAL ROLLS)

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200mm upto 800mm) 50 to 150 GSM +/-10%	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 2: Thermal Coated paper self-copy paper printed/ unprinted in Roll forms or not 50 to 150 GSM+/-10% (Unprinted Thermal Rolls) (Cut to Size, width less than 200 MM)-total export qty. : 300000.0 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) 50 to 150 GSM +/-10%	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	37 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00340460AM22
RA File Number	05AX04000837 AM22
Licence No and Date	0511008516/02/02/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
INDOXACARB 15 % EC W/V(QUALITY STANDARD)	1 Litre	INDOXACARB TECHNICAL 95% MINIMUM	0.153 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	38 / NC/4/MEET/May/202425/3
----------	-----------------------------

Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00378300AM22
RA File Number	03AX04001260 AM22
Licence No and Date	0311012333/07/03/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the representative of firm did not appear for Personal hearing as they requested for another date for personal hearing vide email dated 27.05.2024. Hence, the committee decided to defer the case.	

Case No.	39 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	M. G. POLYBLEND
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000810AM23
RA File Number	05AX04000459 AM23
Licence No and Date	0511012585/17/05/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the reply submitted by the firm is incomplete. The firm is requested to submit the reply as per the DL issued in meeting no. 1 dated 18.04.2024. The committee decided to defer the case.	

Case No.	40 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	YASHO INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM REVIW00000330AM25		
RA File Number	03AX04002351 AM23		
Licence No and Date	0311016471/20/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ZINC-2-	60000.0 Kg	ORTHO TOLUENE DIAMINE	38,400 Kg

MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB)(ZINC-2- MERCAPTOTOLUIMIDAZOLE (QUREANTI ZMMB))		CARBON DISULPHIDE	23280 Kg
		ZINC OXIDE	12420 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	41 / NC/4/MEET/May/202425/3
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00002232AM23
RA File Number	03AX04002401 AM23
Licence No and Date	0311016567/25/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 18.12.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	42 / NC/4/MEET/May/202425/3
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00002268AM23
RA File Number	03AX04002421 AM23
Licence No and Date	0311016613/26/07/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 22.03.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	43 / NC/4/MEET/May/202425/3
Case Status	Case Rejected

Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00002304AM23
RA File Number	03AX04002432 AM23
Licence No and Date	0311016663/27/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 22.11.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	44 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	HRIDOL CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM APPLY 00002385AM23		
RA File Number	08AX04000694 AM23		
Licence No and Date	0811005666/01/08/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SOLVENT GREEN 33	1 Kg	Quinizarine	0.230 Kg
		Leuco quinizarine	0.050 Kg
		Branched alkyl benzene	0.300 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	45 / NC/4/MEET/May/202425/3		
Case Status	Case Deferred		
Party Name	SRF LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM APPLY 00002427AM23		
RA File Number	05AX04001020 AM23		
Licence No and Date	0511014077/02/08/2022		

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. % Composition of each refrigerant gas in the export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	46 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MEGHMANI ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00003105AM23
RA File Number	08AX04001007 AM23
Licence No and Date	0811006007/14/09/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. Kindly provide NOC from MOEF as the import item no.2 is CFC gas.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	47 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00003404AM23
RA File Number	05AX04001837 AM23
Licence No and Date	0511015022/27/09/2022

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to defer the case as the technical expert needed more time to examine the case.

Case No.	48 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	M. G. POLYBLEND

Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00003411AM23
RA File Number	05AX04001854 AM23
Licence No and Date	0511015027/27/09/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the reply submitted by the firm is incomplete. The firm is requested to submit the reply as per the DL issued in meeting no. 1 dated 18.04.2024. The committee decided to defer the case.	

Case No.	49 / NC/4/MEET/May/202425/3	
Case Status	Case Approved	
Party Name	VISWAAT CHEMICALS LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024	
HQ File Number	HQRNORM REVIW00004621AM23	
RA File Number	03AX04003316 AM23	
Licence No and Date	0311018195/27/09/2022	
Norms Committee Decision:		
The committee considered the review case as per agenda and amend the description of export item and import item as under:		
Export S.No.	From	To
1	POLY-CARBOXILIC ETHER [POLYMER OF HPEG 2400 WITH ACRYLIC ACID	POLY-CARBOXILIC ETHER [POLYMER OF HPEG 2400 /HEPG 906 WITH ACRYLIC ACID
2	POLY-CARBOXILIC ETHER [POLYMER OF HPEG 2400 WITH ACRYLIC ACID]	POLY-CARBOXILIC ETHER [POLYMER OF HPEG 2400 / HPEG 906 WITH ACRYLIC ACID]
Import S.No.	From	To
1	HPEG 2400	HPEG 2400 / HPEG 906 (Poly Oxy Ethylene Ether)
3	HPEG 2400	HPEG 2400 / HPEG 906 ((Poly Oxy Ethylene

		Ether)
--	--	--------

NOTE: All other conditions will remain same.

. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	50 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00003432AM23
RA File Number	05AX04001849 AM23
Licence No and Date	0511015043/28/09/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Cyproconazole 8%+ Propiconazole 25% EC(Quality Standard)	1 Litre	Cyproconazole Technical 95% Min	0.0816 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	51 / NC/4/MEET/May/202425/3
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00003445AM23
RA File Number	03AX04003358 AM23
Licence No and Date	0311018233/28/09/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and noted that the firm has not replied to DL letter issued on 02.11.2022 followed by multiple reminders. Hence, the committee decided to reject the case for non-reply	

Case No.	52 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00004987AM23
RA File Number	05AX04002554 AM23
Licence No and Date	0511016380/14/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ACETAMIPRID 150 G/L + LAMBDA CYHALOTHRIN 50 G/LEC (Quality Standard)	1 Litre	Acetamiprid Technical 99% W/W MIN	0.1515 Kg
EMAMECTIN BENZOATE 4.8% + ACETAMIPRID 6.4% EC(Quality Standard) (W/V)	1 Litre	Acetamiprid Technical 99% W/W MIN	0.0646 Kg
		Emamectin Benzoate Technical 90% W/W MIN	0.0512 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	53 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00005178AM23
RA File Number	05AX04002813 AM23
Licence No and Date	0511016486/21/12/2022

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
BISPYRIBAC SODIUM 40% SC(QUALITY STANDARD) (40% W/V)	1 Litre	BISPYRIBAC SODIUM TECHNICAL 96% W/W MIN	0.4166 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	54 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00005902AM23
RA File Number	05AX04003116 AM23
Licence No and Date	0511017008/24/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to defer the case as technical expert needs more time to examine the case.

Case No.	55 / NC/4/MEET/May/202425/3
Case Status	Case Rejected

Party Name	MATCH GRAPHICS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00000613AM24
RA File Number	08AX04001895 AM23
Licence No and Date	0811007219/08/02/2023
Norms Committee Decision: The committee considered the review case as per agenda and decided to reject the review case as there was no justification provided by the firm to enhance of quantity.	

Case No.	56 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00006324AM23
RA File Number	03AX04005468 AM23
Licence No and Date	0311021445/15/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item 1: Printed Thermal Coated paper/ self-copy paper in Roll forms or not (40 to 200 GSM+/-10%)

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.01 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 2: Unprinted Thermal Coated paper/ self-copy paper in Roll forms or not (40 to 200 GSM+/-10%) total qty. 150000.0 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	57 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00006327AM23
RA File Number	05AX04003120 AM23
Licence No and Date	0511017332/15/02/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SURFACE COATING	600000.0 Kg	TITANIUM DIOXIDE	298722 Kg
		WAX	12508 Kg

		2 METHYL 1 3 PROPANDIOL	151896 Kg
		AMINO RESIN	148915 Kg
		PIGMENT	5956 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	58 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00006671AM23
RA File Number	06AX04000355 AM23
Licence No and Date	0611001870/28/02/2023
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.05.2024. Hence, the Committee decided to defer the case	

Case No.	59 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00007034AM23
RA File Number	03AX04006052 AM23
Licence No and Date	0311022202/16/03/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024	

1. Provide complete technical details including mol. Weight of import item no. 1 of export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	60 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	M. G. POLYBLEND
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00007242AM23
RA File Number	05AX04003434 AM23
Licence No and Date	0511018009/27/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the reply submitted by the firm is incomplete. The firm is requested to submit the reply as per the DL issued in meeting no. 1 dated 18.04.2024. The committee decided to defer the case	

Case No.	61 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	SHITAL INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM APPLY 00000188AM24		
RA File Number	08AX04002198 AM23		
Licence No and Date	0811007867/14/04/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
PVC STABILIZER (83.83% Methyl Tin Stabilizer + 16.17% Epoxidised Soybean Oil)	1 Kg	2-ETHYL HEXYL THIOGLYCOLATE (2-EHTG.)	0.646 Kg
		METHYL TIN CHLORIDE (50% Solution)	0.646 Kg
NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever			

applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	62 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	NIKISU FINE CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000660AM24
RA File Number	03AX04000454 AM24
Licence No and Date	0311023422/08/05/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024	
1. Generic name of export not given. 2. % Solid Content in export.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	63 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00001397AM24
RA File Number	06AX04000086 AM24
Licence No and Date	0611002069/08/06/2023
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.05.2024. Hence, the Committee decided to defer the case	

Case No.	64 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024

and Date	
HQ File Number	HQRNORM APPLY 00001551AM24
RA File Number	03AX04001108 AM24
Licence No and Date	0311024495/13/06/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3- CARBONITRILE)	0.9042 Kg
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg
		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/4/MEET/May/202425/3
----------	-----------------------------

Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00001664AM24
RA File Number	03AX04001203 AM24
Licence No and Date	0311024595/15/06/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3- CARBONITRILE)	0.9042 Kg
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg
		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	66 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00001918AM24
RA File Number	06AX04000096 AM24
Licence No and Date	0611002080/19/06/2023
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.05.2024. Hence, the Committee decided to defer the case	

Case No.	67 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00001966AM24
RA File Number	06AX04000102 AM24
Licence No and Date	0611002083/20/06/2023
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.05.2024. Hence, the Committee decided to defer the case.	

Case No.	68 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	M. G. POLYBLEND
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00001977AM24
RA File Number	05AX04000735 AM24
Licence No and Date	0511019456/20/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the reply submitted by the firm is incomplete. The firm is requested to submit the reply as per the DL issued in meeting no. 1 dated 18.04.2024. The committee decided to defer the case.	

Case No.	69 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00003962AM24
RA File Number	06AX04000115 AM24
Licence No and Date	0611002103/04/07/2023
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.05.2024. Hence, the Committee decided to defer the case.	

Case No.	70 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM APPLY 00004330AM24		
RA File Number	05AX04000972 AM24		
Licence No and Date	0511019711/10/07/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
CYPROCONAZOLE 8% + PROPICONAZOLE 25% EC(QUALITY STANDARD)	1 Litre	CYPROCONAZOLE TECHNICAL 95% W/W MIN.	0.0816 Kg
NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.			
RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	71 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	SAMTONE INDUSTRIES

Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM APPLY 00004369AM24		
RA File Number	34AX04000281 AM24		
Licence No and Date	3411003877/11/07/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
U.V. Stabilizer Master Batch(U.V. Stabilizer Master Batch (Net content of Polyethylene 7200Kg, U.V. Stabilizer 4800Kg & Coated Calcium Carbonate 12000 Kgs))	24000.0 Kg	Relevant Polymers- Polyethylene	7416.0 Kg
		Relevant Additive-U. V. Stabilizer	4944.0 Kg
		Coated Calcium Carbonate	12360.0 Kg
NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.			
RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.			
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	72 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00004385AM24
RA File Number	03AX04001287 AM24
Licence No and Date	0311025337/12/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case as technical expert needs more time to examine the case.	

Case No.	73 / NC/4/MEET/May/202425/3		
Case Status	Case Deferred		

Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00004422AM24
RA File Number	03AX04001646 AM24
Licence No and Date	0311025389/14/07/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. As per appendix 4E submitted by the firm except import item “ NONYL PHENOL’’, all other import items are shown as indigenous. Please clarify. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	74 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	M. G. POLYBLENDS
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00004694AM24
RA File Number	05AX04001009 AM24
Licence No and Date	0511020096/28/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the reply submitted by the firm is incomplete. The firm is requested to submit the reply as per the DL issued in meeting no. 1 dated 18.04.2024.The committee decided to defer the case.	

Case No.	75 / NC/4/MEET/May/202425/3		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024		
HQ File Number	HQRNORM APPLY 00004941AM24		
RA File Number	15AX04000027 AM24		
Licence No and Date	1511000224/08/08/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

Master Batch(Master Batch (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.790 MT, Anti-Oxidant 0.010 MT and U.V. Stabilizer 0.200 MT in per MT Qty of Net Export))	100.0 MT	LLDPE (Linear Low Density Polyethylene)	81.37 MT
		Anti-oxidant	1.03 MT
		U.V. Stabilizer	20.6 MT

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	76 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00005197AM24
RA File Number	05AX04001402 AM24
Licence No and Date	0511020559/23/08/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
BISPYRIBAC SODIUM 40% SC(QUALITY STANDARD)	1 Litre	BISPYRIBAC SODIUM TECHNICAL 96% W/W MIN	0.4166 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00005461AM24
RA File Number	05AX04001591 AM24
Licence No and Date	0511020801/05/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case as the technical expert needed more time to examine the case.	

Case No.	78 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00005740AM24
RA File Number	03AX04002745 AM24
Licence No and Date	0311027195/18/09/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. As per the chemistry given by the firm the export product is Magnesium Saligenin whereas the export product as per license is Magnesium Phenate. Please explain the discrepancy. 2. Specification of Diluent Oil (STHO/SQYM) Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	79 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00006485AM24
RA File Number	31AX04000204 AM24
Licence No and Date	3111002754/27/10/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. To indicate indigenous items to use in the manufacturing process and accordingly to fill 4 E annexure.
2. Calculation for the requirement of imported and indigenous items for the manufacturing of each export item indicating net content and wastage separately.
3. As per application, the requirement of raw material for the export item 2 is 98% (Rovings) and indigenous item is NIL, the same is to clarify.
4. End use/application of export items indicating the meaning of grading of export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	80 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00006513AM24
RA File Number	24AX04000304 AM24
Licence No and Date	2411002905/30/10/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. Calculation of Raw materials based on SION H-68 in a tabular form on 10 MM basis thickness of laminates, with weight reference of 14.5 Kg+- 2.5%.
2. In place of Paraformaldehyde (91%), formaldehyde 37.5% is used, therefore, to give specific requirements with calculation.
3. To submit Production consumption data for the last three years duly certified by a Chartered Accountant.
4. Reason for not using Barrier paper in laminates and if any, other Indigenous item is used then to give accordingly in 4 E annexure..

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	81 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00007644AM24
RA File Number	31AX04000264 AM24
Licence No and Date	3111002939/29/12/2023

Norms Committee Decision:

The Committee considered the case as per the Agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. To indicate indigenous items to use in the manufacturing process and accordingly to fill 4 E annexure.
2. The reason for not indicating Glass Fibre Roving (instead only grading with brand name) is shown against import items in the application.
3. As per application, the requirement of raw material for the export items is 1.0291 kg/kg however, in 4 E wastage is 3.64%, which is to clarify.
4. End use/application of export items indicating the meaning of grading of export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	82 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00007794AM24
RA File Number	03AX04004519 AM24
Licence No and Date	0311029965/08/01/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3- CARBONITRILE)	0.9042 Kg
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg

		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	83 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM REVIW00000515AM25
RA File Number	03AX04004550 AM24
Licence No and Date	0311030009/09/01/2024

Norms Committee Decision:

The Committee considered the case as per the Agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. Copy of COA of export and shipping Bill to show actual Dye content in the export item.
2. Actual import quantity consumed in the process.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	84 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00007921AM24
RA File Number	03AX04004601 AM24
Licence No and Date	0311030126/12/01/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3- CARBONITRILE)	0.9042 Kg
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg
		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	85 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00008020AM24
RA File Number	31AX04000292 AM24
Licence No and Date	3111003007/17/01/2024

Norms Committee Decision:

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. To indicate indigenous items to use in the manufacturing process and accordingly to fill 4 E annexure.
2. Reason for not indicating Glass Fibre Roving (instead only grading with brand name) is shown against import items in application.
3. As per application, the requirement of raw material for the export items is 1.0291 and 1.0312 kg/kg however, in 4 E wastage is shown as 3.64%, the same is to clarify.
4. End use/application of export items indicating the meaning of grading of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	86 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00008109AM24
RA File Number	03AX04004846 AM24
Licence No and Date	0311030353/23/01/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. As per appendix 4E submitted by the firm except for import item ' ' NONYL PHENOL', all other import items are shown as indigenous. Please clarify.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	87 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00008223AM24
RA File Number	03AX04004526 AM24
Licence No and Date	0311030559/30/01/2024
Norms Committee Decision:	

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the representative of firm did not appear for Personal hearing as they requested for another date for personal hearing vide email dated 27.05.2024. Hence, the committee decided to defer the case.

Case No.	88 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00008549AM24
RA File Number	31AX04000317 AM24
Licence No and Date	3111003109/13/02/2024

Norms Committee Decision:

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. To indicate indigenous items to use in the manufacturing process and accordingly to fill 4 E annexure.
2. Reason for not indicating Glass Fibre Roving (instead only grading with brand name) is shown against import items in application.
3. As per application, the requirement of raw material for the export no:1, the requirement is 1.3748 Kg/Kg of export item and for second item is 0.8809 Kg/Kg, however, in 4 E wastage is shown as 3.64%, the same is to clarify
4. End use/application of export items indicating the meaning of grading of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	89 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00008662AM24
RA File Number	03AX04005329 AM24
Licence No and Date	0311031353/21/02/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3- CARBONITRILE)	0.9042 Kg
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg
		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	90 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00008721AM24
RA File Number	09AX04001045 AM24
Licence No and Date	0911006821/23/02/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. COA report of Chrome ore and export items.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	91 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	VISWAAT CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00008888AM24
RA File Number	03AX04005513 AM24
Licence No and Date	0311031679/04/03/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. As per appendix 4E submitted by the firm except import item “ NONYL PHENOL”, all other import items are shown as indigenous. Please clarify.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	92 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00008906AM24
RA File Number	03AX04005577 AM24
Licence No and Date	0311031737/05/03/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. Copy of CIB registration with approved composition.
2. % wastage applied in the process and its technical justification.
3. COA of import item no. 5 and 6 from foreign supplier.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT

Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	93 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BAYER CROPSOURCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00009056AM24
RA File Number	03AX04005582 AM24
Licence No and Date	0311032048/12/03/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. Import items mentioned in 4E are not matching with import items of AA. Please give justification with respect to sunflower oil.
2. CIB registration of export item with approved composition.
3. Wastage applied and its justification.
4. COA of import item no. 10 and 11 from foreign supplier.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	94 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00009152AM24
RA File Number	03AX04005752 AM24
Licence No and Date	0311032231/15/03/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. Copy of CIB registration for the export item with approved composition and density of export.
2. % yield on molar basis for Ammonium Salt of Glyphosate.
3. Complete material balance with wastage claimed.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	95 / NC/4/MEET/May/202425/3
----------	-----------------------------

Case Status	Case Deferred
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00009192AM24
RA File Number	03AX04005656 AM24
Licence No and Date	0311032280/18/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. COA of export item with approved composition. 2. % wastage applied with justification. 3. COA of import no. 3 from foreign supplier. 4. Under 4E, norms applied on Kg/Kg (W/W) basis whereas AA is based on Kg/L (W/V) basis. Please give the correct norms. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	96 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00009194AM24
RA File Number	03AX04005655 AM24
Licence No and Date	0311032282/18/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. COA of export item with approved composition. 2. % Wastage applied with justification. 3. Density of export item. 4. COA of import item no. 8 from foreign supplier. 5. Under 4E, norms applied on W/W basis whereas the same norms are applied in the AA on W/V basis. Please justify for correct norms. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BAYER CROPSCIENCE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00009255AM24
RA File Number	03AX04005935 AM24
Licence No and Date	0311032414/21/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. Copy of CIB registration with approved composition. 2. % wastage applied with justification. 3. Any amendment is done in AA. Please give amendment copy of AA. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	98 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	LUBRIZOL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00009332AM24
RA File Number	03AX04005913 AM24
Licence No and Date	0311032535/26/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024 1. As per chemistry given by the firm the export product is Magnesium Saligenin whereas the export product as per license is Magnesium Phenate. Please explain discrepancy. 2. Specification of Diluent Oil (STHO/SQYM) Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	99 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	BAYER CROPSCIENCE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00009390AM24
RA File Number	03AX04006059 AM24
Licence No and Date	0311032618/30/03/2024
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. Copy of CIB registration for export item with approved composition.
2. % wastage applied with justification.
3. COA of import item no. 3 from foreign supplier.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	100 / NC/4/MEET/May/202425/3
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000119AM25
RA File Number	03AX04000058 AM25
Licence No and Date	0311032859/05/04/2024

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3- CARBONITRILE)	0.9042 Kg
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg
		SODIUM BISULFITE	0.0348 Kg

		ACETIC ACID	1.3156 Kg
--	--	-------------	-----------

NOTE: 1. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.

RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	101 / NC/4/MEET/May/202425/3
Case Status	Case Deferred
Party Name	MARUTI MICA
Meeting Number and Date	NC/ 4/ MEET/ May/ 202425/ 3 and 29/05/2024
HQ File Number	HQRNORM APPLY 00000629AM25
RA File Number	24AX04000056 AM25
Licence No and Date	2411003516/09/05/2024

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/May/2024-25/3 dated 29.05.2024

1. Calculation of Raw materials based on SION H-68 in a tabular form on 10 MM basis thickness of laminates, with weight reference of 14.5 Kg+- 2.5%.
2. In place of Paraformaldehyde (91%), formaldehyde 37.5% is used, therefore, to give specific requirements with calculation.
3. To submit Production consumption data for the last three years duly certified by Chartered Accountant.
4. Reason for not using Barrier paper in laminates and if any, other indigenous item is used then to give accordingly in 4 E annexure.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case